GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 1919 TO BE ANSWERED ON 12TH FEBRUARY, 2021

TELEMEDICINE

1919.SHRI A. GANESHAMURTHI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is true that the Government has amended the Indian Medical Council (Professional Conduct Etiquette and Ethics) Regulations, 2002 and also notified fresh guidelines to practice telemedicine consultation in the country;
- (b) if so, the details thereof; and
- (c) the manner in which telemedicine practice will benefit the hospitals, doctor, society and the country?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c): The erstwhile Board of Governors – Medical Council of India, with the prior approval of the Central Government, vide notification dated 12th May, 2020, amended the Indian Medical Council (Professional conduct, Etiquette and Ethics) Regulations, 2002 to include Telemedicine Practice Guidelines.

Telemedicine Practice Guidelines are designed to serve as an aid and tool to enable Registered Medical Practitioners to effectively leverage telemedicine to enhance health services and access across the country. Telemedicine increases timely access to appropriate interventions and services.